

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 67 of 2020**

**IN THE MATTER OF:**

**Manjunath Dasappa & Anr.**

**... Appellants**

**Versus**

**Transglobal Power Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants : Mr. Arjun Asthana, Advocate**

**For Respondents : Mr. Kaustav Shah and Mr. Arun Sri Kumar,  
Advocates for Respondent Nos. 1 to 4**

**O R D E R**  
**(Through Virtual Mode)**

**24.06.2020** Mr. Arun Sri Kumar, Advocate representing Respondent Nos. 1 to 4 undertakes to file his Vakalatnama along with reply-affidavit within two weeks. Rejoinder, if any, may be filed within a week thereof.

As regards Respondent No. 5, the Appellant may deposit requisites along with process fee within three days and also provide mobile Nos./*e-mail* address of the Respondent No. 5 for effecting service through any available mode. Notice be issued through *e-mail* or any other available mode.

List the matter on **21<sup>st</sup> July, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/